

GOVERNMENT OF INDIA  
MINISTRY OF TRIBAL AFFAIRS  
**LOK SABHA**  
**UNSTARRED QUESTION NO – †1749**  
TO BE ANSWERED ON- 01/08/2024

**REVENUE VILLAGES**

†1749 DR. FAGGAN SINGH KULASTE:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Government has taken any action to declare forest villages as revenue villages; and
- (b) if so, the details and numbers of forest villages declared as revenue villages, State-wise?

**ANSWER**

MINISTER OF STATE FOR TRIBAL AFFAIRS  
(SHRI DURGADAS UIKEY)

**(a) & (b):** The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act" (in short, FRA) enacted in 2006 provides a legal framework for the recognition and vesting the forest rights and occupation in forest land in Forest Dwelling Scheduled Tribes and Other Traditional Forest Dwellers who have been residing in such forests for generations but whose rights could not be recorded to undo the historical injustice occurred to the forest dwelling communities.

The Act as stipulated under Section 3(1) provides for recognition of 13 rights to eligible individuals and communities Scheduled Tribes and Other Traditional Forest Dwellers. Among these section 3(1) (h) of FRA stipulates settlement and conversion of all forest villages, old habitation, unsurveyed villages and other villages in forests, whether recorded, notified or not into revenue villages. Apart from Rule 2A of Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Rules, this Ministry has issued guidelines in 2013 which delineates the procedure for conversion of forest villages into revenue villages by the States and UTs.

Respective State Governments / UT administrations are responsible for implementation of the provisions of the Act. The status of conversion of forest villages to revenue villages as reported by State Governments is at **Annexure**.

**Annexure**

**Annexure referred to in reply to parts (a) and (b) of Lok Sabha Unstarred Question No. †1749 for 01/08/2024 regarding “Revenue Villages”.**

<b>S. No</b>	<b>Name of the State</b>	<b>Forest village to Revenue village (based on information received from State Governments upto 29.07.2024)</b>
1.	Madhya Pradesh	State Govt. vide their letter No. F- 23-2/2021/25-3/384 dated 22.04.2022 decided to convert 827 villages out of 925 Forest Villages, into revenue villages. In compliance of said decision, Madhya Pradesh Tribal Affairs Department, Revenue Department and Forest Department has jointly issued procedure and guidelines for conversion of Forest Villages into Revenue villages vide letter dated 23-2/2021/25-3/484 dated 26.05.2022. 790 Forest villages converted to Revenue villages.
2	Maharashtra	Decided to convert all Forest villages into revenue villages
3	Chhattisgarh	428 Forest villages converted to Revenue villages
4	West Bengal	86 Forest villages converted to Revenue villages
5	Odisha	57 Forest villages converted to Revenue villages
6	Gujarat	196 forest settlement villages have been identified in the State. All villages, except 14 villages in protected areas have been declared as revenue villages.
7	Uttar Pradesh	Procedure for conversion of 42 forest villages into revenue villages in 7 Districts have been completed.
8	Karnataka	State Govt. of Karnataka has informed that District Level Committee on Forest Right Act, Davengere district has received 8 forest villages application for conversion of forest villages into revenue village which are under process.

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